

SPECIAL MARRIAGE (AMENDMENT) BILL

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill further to amend the Special Marriage Act, 1872.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Special Marriage Act, 1872."

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

UNIVERSITY (EXTENSION OF JURISDICTION TO OTHER STATE OR STATES) BILL

Mr. Deputy-Speaker: This Bill is in the name of Shri Sivamurthi Swami. The hon. Member is absent.

HANDLOOM INDUSTRY (IMPROVEMENT AND PROTECTION) BILL

Shri S. V. Ramaswamy (Salem): I beg to move for leave to introduce a Bill to provide for the improvement and protection of the handloom industry.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the improvement and protection of the handloom industry".

The motion was adopted.

Shri S. V. Ramaswamy: I introduce the Bill.

INDIAN RAILWAYS (AMENDMENT) BILL

Mr. Deputy-Speaker: This Bill is in the name of Shri Nambiar. The hon. Member is absent.

Shri Vittai Rao (Khammam): May I introduce it on his behalf?

Mr. Deputy-Speaker: No.

PAYMENT OF WAGES (AMENDMENT) BILL

Dr. N. B. Khare (Gwallor): I beg to move for leave to introduce a Bill further to amend the Payment of Wages Act, 1936.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Payment of Wages Act, 1936."

The motion was adopted.

Dr. N. B. Khare: I introduce the Bill.

Mr. Deputy-Speaker: There are some Bills in the names of Shri Dasaratha Deb, Shri Biren Dutt, Shri V. P. Nayar, Shri Nambiar, and Shrimati Kamalendu Mati Shah, respectively. The hon. Members concerned are absent.

As regards the Women's and Children's Institutions Licensing Bill, in the name of Shrimati Ammu Swaminadhan, it has been withdrawn.

[Mr. Deputy-Speaker]

As for the Women's and Children's Institutions Licensing Bill, in the name of Shri B. Das, the hon. Member is absent.

I might also mention another thing in this connection. Hitherto, the practice has been to take the signatures of a number of hon. Members, in order to get into the ballot for purposes of introduction. Hereafter, there is no such trouble. All Bills which are to be introduced, and notices for the introduction of which have been given, will automatically have precedence over everything else. So, hereafter we need not load the Order Paper with their names and signatures. They will automatically come within the ballot.

The Bills on the same subject, in the names of Shrimati Subhadra Joshi, Shrimati Tarkeshwari Sinha, Shrimati Renu Chakravartty, and Shrimati A. Kale have been withdrawn.

WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL

Shrimati Uma Nehru (Sitapur Dist. cum Kheri Dist.—West): I beg to move for leave to introduce a Bill to regulate and license institutions caring for women and children.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate and license institutions caring for women and children."

The motion was adopted.

Shrimati Uma Nehru: I introduce the Bill.

Mr. Deputy-Speaker: Then there are three Bills in the names of Shrimati Jayashri, Shrimati Maydeo, and Shrimati Kamalendu Mati Shah, respectively. The hon. Members concerned are absent.

The Suppression of Immoral Traffic and Brothels Bill, in the name of Shrimati Ammu Swaminadhan has been withdrawn.

Now we come to the Bill on the same subject in the name of Shri B. Das. The hon. Member is absent.

There are four Bills under the title 'The Suppression of Immoral Traffic and Brothels Bill', in the names of Shrimati Subhadra Joshi, Shrimati Tarkeshwari Sinha, Shrimati Renu Chakravartty, and Shrimati A. Kale. These have been withdrawn.

SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL.

Shrimati Uma Nehru (Sitapur Dist. cum Kheri Dist.—West): I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

The motion was adopted.

Shrimati Uma Nehru: I introduce the Bill.

Mr. Deputy-Speaker: Then there are three bills, the Suppression of Immoral Traffic and Brothels Bill, the Suppression of Immoral Traffic and Brothels Bill and the Training and Employment Bill in the names of, Shrimati Jayashri, Shrimati Maydeo and Shri D. C. Sharma respectively. The hon. Members are absent.